

SCHEDULED CASTES AND SCHEDULED TRIBES

1268. SHRI D. R. PARMAR : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the total population of Scheduled Castes and Scheduled Tribes in each State and Union Territory;

(b) the percentage prescribed for the Scheduled Castes and Scheduled Tribes for Class I, II and III Government Service in each State and Central Government;

(c) whether reservations for the Scheduled Castes and Scheduled Tribes in Central and State Government services are being maintained in the ratio of their population, category-wise; and

(d) if not, the reasons therefore ?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY) : (a) A statement giving the total population of Scheduled Castes and Scheduled Tribes in each State and Union Territory, according to 1961 Census, is given in Annexure I laid on the Table of the House. [Placed in Library. See No. LT-1667/67.]

(b) to (d). A statement showing the percentages of reservation prescribed for Scheduled Castes and Scheduled Tribes in vacancies in posts filled on an all-India basis (generally Class I and II posts are filled on this basis) and in vacancies in posts filled on a regional basis (generally Class III posts are filled on this basis), in Central Government services, is given in Annexure II laid on the Table of the House. [Placed in Library. See No. LT-167.] A statement showing the total number of employees under the Central Government and the Scheduled Castes and Scheduled Tribes amongst them, as on 1-1-1966, in Class I, II and III, is also given in Annexure III laid on Table of the House. [Placed in Library. See No. LT-167].

Reservations have been made for Scheduled Castes and Scheduled Tribes only in vacancies in services and posts filled by direct recruitment and also in vacancies in Class III and IV post filled by promotion by selection or through departmental competitive examination in grades to which

there is no direct recruitment whatever. The quota of reservation has thus to be observed in vacancies as and when they occur in services and posts filled by direct recruitment and in services and posts filled by promotion to the extent reservation is permissible in such posts. There is no quota fixed for representation of Scheduled Castes and Scheduled Tribes *vis-a-vis* the total number of employees in a grade of service or a Ministry/Department etc. Also, in Ministries/Departments, attached and subordinate offices, vacancies in posts are filled by methods other than direct recruitment or promotion, e.g., by deputation or permanent transfer. When vacancies are filled by deputation or permanent transfer, no reservations have been prescribed for Scheduled Castes and Scheduled Tribes. There is also no reservation for Scheduled Castes and Scheduled Tribes in vacancies in Class I and II posts filled by promotion. Viewed in this light, it would not be correct to expect that the strength of Scheduled Castes and Scheduled Tribes in a Ministry/Department/Attached Office/Subordinate Office would be either in the ratio of their population or in the ratio or reservations for them in direct recruitment or, where applicable, by promotion. However, a Working Group headed by Shri M. R. Yardi, Additional Secretary, Ministry of Home Affairs, has been set up to examine *inter alia* the question of improving the recruitment of Scheduled Caste personnel in Government services at the Centre and in the States. The Report of the Committee is expected shortly.

As for State Services, reservation in State Services is the concern of the respective State Governments, *vide* Article 335, read with Articles 16(4) and 12, of the Constitution.

MINISTERS ON TOUR ABROAD

1269. SHRI K. N. PANDEY :
SHRI MOHAN SWARUP :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether most of the Members of the Council of Ministers were on tour abroad from August to the 12th November, 1967; and

(b) how much foreign exchange was spent on each Minister ?